

NATIONAL COMPANY LAW TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

C.P NO. 4/2009
CA NO.

CORAM:

PRESENT: CHIEF JUSTICE M. M. KUMAR
Hon'ble President



SH. S.K MOHAPATRA
Hon'ble Member (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF PRINCIPAL BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 09.03.2017

NAME OF THE COMPANY

Union of India
Vs
Maytas Porperties Ltd & Ors.

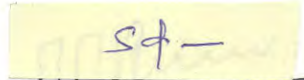
SECTION OF THE COMPANIES ACT: 388B


S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
1.	Mr. Raghunandan Rao.	Sr. Adv.	for Respondent No 1 Company	
2.	Ms. Shelly Khanna;	Adv.		
3.	Mr. Mohit Dommen;	Adv.		
4.	Mr. Sanjeev Narule,	CGSE	UOI / SMO	
5.	Ms. Anurag Chaudhary,	Adv.		
6.	Mr. Ajeet Kumar Srivastava,	Prosecutor		
7.	Ms. Urmit Jee Kaur			
8.	Mr. Suresh Bhargava			

ORDER

Learned counsel for the respondent states that no reply would be necessary as there is no objection to the impleadment of the additional defaulter which have been reflected on the basis of the investigation report. Learned counsel further stated that no reply is required in respect of averments made in the additional affidavit.

List for arguments on 24.04.2017.


(CHIEF JUSTICE M.M. KUMAR)
PRESIDENT


(SH. S.K. MOHAPATRA)
MEMBER (T)